

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

**ORIGINAL APPLICATION No.101/2005
&
MISC. APPLICATION NO.116/2010**

Date of Order:20.08.2010

**HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER
HON'BLE Mr. V.K. KAPOOR, ADMINISTRATIVE MEMBER**

1. Arid Zone Employees Union (AITUC), Outside Sojati Gate, Jodhpur, through its Secretary Shri A.W. Ansari S/o Shri Abdual Rehman, aged 53 years, Outside Sojati Gate, Jodhur.
2. Chhattar Singh S/o Shri Kumbh Singh, aged 40 years, Mazdoor in Farm House, Central Arid Zone Research Institute, Jodhpur.

....Applicants

Mr. Vijay Mehta, counsel for applicants.

VERSUS

1. Indian Council of Agricultural Research, Krishi Bhawan, New Delhi, through its Secretary.
2. Director Central Arid Zone Research Institute, Jodhpur.

.....Respondents

Mr. V.S. Gurjar, counsel for respondents.

ORDER (ORAL)

(Per Hon'ble Dr. K.B. Suresh, Judicial Member)

We heard both the parties and perused the Misc. Application No.116/2010 filed by the applicants (respondents in OA) for taking on record the office order No.F.3-618/2010-Adm.I dated 15.02.2010 passed by Assistant Administrative Officer, ICAR, Jodhpur. It would appear that following the orders passed by this Tribunal in OA No.71/2005 and the subsequent judgements of the Hon'ble High Court and Hon'ble Apex Court, the services of 62 Casual Labourers (Temp. Status) were to be regularized as


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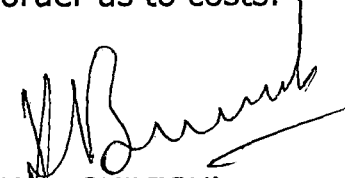


Mazdoor- Group D post. It is declared that all those employees are entitled to benefits of regular employee and a list containing the names of those persons had been produced before us. Therefore, this court is satisfied and the document has been taken record. Accordingly, MA No.116/2010 is allowed.



Keeping in mind the above office order No. 3-718/2010 Adm.-I dated 15.02.2010, we declare that the applicants herein are also entitled to get all the benefits that has been granted to other regular employees. The O.A is allowed. No order as to costs.


(V.K. KAPOOR)
Administrative Member


(Dr. K.B. SURESH)
Judicial Member

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